

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

PRIVILEGE HEALTHCARE SERVICES PRIVATE LIMITED OPERATING IN HEALTH CARE SERVICES, AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Privilege Healthcare Services Private Limited CIN: U85100MH2009PTC196802 PAN: AACCH3077M
2.	Address of the registered office	Office No.1,2 & 3, 3rd Floor, Dreams Mall LBS Marg, Bhandup, Mumbai City, Mumbai, Maharashtra, India, 400078
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	The majority of the asset are located at Dreams Mall, Bhandup (W) Mumbai and The Mall, Malad (W).
5.	Installed capacity of main products/ services	NIL
6.	Quantity and value of main products/ services sold in last financial year	The Corporate Debtor was involved in providing health care related services. However, the Corporate Debtor is not operational since 2021.
7.	Number of employees/ workmen	Nil (As per the information received from Management)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same can be obtained by the Prospective Resolution Applicants from cirp.privilegehealthcare@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same can be obtained by the Prospective Resolution Applicants from cirp.privilegehealthcare@gmail.com
10.	Last date for receipt of expression of interest	13-05-2025
11.	Date of issue of provisional list of prospective resolution applicants	16-05-2025
12.	Last date for submission of objections to provisional list	21-05-2025
13.	Date of issue of final list of prospective resolution applicants	23-05-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26-05-2025
15.	Last date for submission of resolution plans	26-06-2025
16.	Process email id to submit Expression of Interest	cirp.privilegehealthcare@gmail.com

CA IP Shreyansh Jain

For Privilege Healthcare Services Private Limited

Reg No. IBBI/IPA-001/IP-P-01683/2019 -2020/12727

Validity for Authorisation of Assignment: June 30, 2025

Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.

Process Specific Email Id for correspondence: cirp.privilegehealthcare@gmail.com

Date: 21/04/2025

Place: Jodhpur



FORM NO. 17
[See Regulation 35(1)]

DEBTS RECOVERY TRIBUNAL NO.2 AT MUMBAI
Ministry of Finance, Government of India
3rd floor, MTNL Bhavan, Strand Road, Colaba Market, Colaba, Mumbai-400005

NOTICE TO SHOW CAUSE WHY A WARRANT OF ARREST SHOULD NOT BE ISSUED UNDER RULE 73 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION, 29 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993

R.P. No. 98 of 2010 Exhibit No. 26
Next Date: 6th May 2025

State Bank of IndiaCertificate Holder/ (Orig. Applicant)
Versus
Mis. Kamal Automotives.Certificate Debtors/ (Orig. Applicant)
To,

1. Mr. Shankar Dutt Pandey (Certificate Debtor No.2):-541, Noor Mahal, B.A. Road, Matunga Mumbai 400 019
2. Girija Shankar Pandey (Certificate Debtor No.3):-541, Noor Mahal, B.A. Road, Matunga Mumbai 400 019 And 1/6, Nityanand Baug Co-op. Hsg. Society, R.C. Marg, Chembur, Mumbai 400 074

Whereas you have failed to pay the amount of arrears specified in the O.A. No.23 of 2007 drawn up by the Hon'ble Presiding Officer, Debts Recovery Tribunal No. 2, Mumbai for recovery of **Rs.2,25,75,092.83 (Rupees Two Crores Twenty Five Lacs Seventy Five Thousand Ninety Two and Paise Eighty Three Only)** as on 31.03.2006 with further interest @12% p.a. plus cost payable by you as per certificate and it is proposed to execute the above Certificate by Arrest and Imprisonment of your person (s).

You are hereby required to appear before the undersigned on **6th May 2025 at 12.05 and to show cause why you should not be arrested and committed to the Civil Prison in execution of the said Certificate, Recovery Officer DRT-2, Mumbai** Given under my hand and the seal of the Tribunal, on this date: 16/04/2025

Sd/-
Recovery Officer
DRT-2, Mumbai

CSB Bank Limited
CIN: U65191KL1920PLC000175
Corporate Office: Siroya Center, Near TTC Maratha Hotel, Sahar Road, Andheri East, Mumbai-400099
Phone: 022-69808617, e-mail: westernzone@csb.co.in

APPENDIX IV-A (Refer proviso to rule 6(B))
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the **Authorised Officer of CSB Bank Limited**, formerly The Catholic Syrian Bank Ltd., Secured Creditor, will be sold "As is where is", "As is what is", and "Whatever there is" on **07-May-2025** for recovery of **Rs. 6,59,33,188.12/-** as on 31-Mar-2025 plus interest w.e. **01-Apr-2025** due to the Secured Creditor. **CSB Bank Limited**, formerly The Catholic Syrian Bank Ltd., Vashi Branch, from Borrower, 1) **M/s. Horizon Outsourcing Solutions Pvt. Ltd.** Registered Office, No. 1, Building No.2, The Matunga Navjivan Society, 172, S.B. Marg, Matunga (W), Mumbai - 16 (M/s. Horizon Outsourcing Solutions Pvt. Ltd., Corporate Office, 109/110, B Wing, Trade World, Kamala Compound, Lower Parel, Mumbai-13) and guarantors/directors, 2) **Mr. Dhanshankar Baba Upadhyay**, Flat No. 1103, 11th Floor, I Wing, Rajeha Vista, Chandivali, Farm Road, Mumbai - 400072, 3) **Mr. Amit D Upadhyay**, Flat No. 1103, 11th Floor, I Wing, Rajeha Vista, Chandivali, Farm Road, Mumbai - 400072, 4) **Mrs. Chandralata Gosai**, Flat No. 2-A & B, West End CHS Ltd., Four Bungalows, Near Good Shepard Church, Andheri West, Mumbai - 400058, 5) **Mr. Satyavrat R Tripathi**, 1502, 15th Floor, Cherish City of Joy, Mulund West, Mumbai - 400080 & 6) **Mrs. Lakshmi Viswanath Tripathi**, 1502, 15th Floor, Cherish City of Joy, Mulund West, Mumbai - 400080.

SCHEDULE A (Details of Mortgaged Assets)
Shop No. 1, addressing 7347 Sq. Ft. Carper Area, on the Ground Floor of the Building "Ganesh Krupa" CHS Ltd., Dr. Ambedkar Road, Mulund (West), Mumbai, standing on the Plot No. 15/A bearing CTS Nos. 1302, Sy. No. 204, Hissa No. 2, Village Mulund West, Taluka Kuria, Dist. Mumbai. The property is owned by **Mr. Satyavrat R Tripathi & Mrs. Lakshmi Viswanath**, known Encumbrances: Society Dues Rs. 1,80,000/- (Rupees One Lakh Eighty Thousand Only) as on 31st March 2025. Reserve Price: **Rs. 2,80,00,000.00/- (Rupees Two Crores Eighty Lakh Only)** EMD- **Rs. 28,00,000/- (Rupees Twenty-Eight Lakhs Only)**. (Demand Draft Favour of CSB Bank Limited) Bid Increment Amount- **Rs.50,000/- (Rupees Fifty Thousand Only)** Last date of Bid Submission- **06-May-2025**

For detailed terms and conditions of the sale, please refer to the link provided in **CSB Bank Limited**, formerly The Catholic Syrian Bank Ltd., Secured Creditor's website i.e. www.csb.co.in. The property can be inspected with prior appointment of **Authorised Officer Mr. Amit Kumar S D 897778215**.
Date: 19.04.2025, Place: Mumbai Sd/-, Authorised Officer, CSB Bank Limited

Central Bank of India
Khernagar Branch, Purushottam High School Building, Kherwadi road no 6, Khernagar, Bandra East, 400051

DEMAND NOTICE TO THE GUARANTOR/S Date: 29/03/2025

TO,
Mr. MANAVENDRA TARACHAND DWIVEDI
Mrs. DHIRENDRA TARACHAND DWIVEDI
Add : Flat No - 001, Ground Floor, Building No - B-29, Neelofar Shanti Nagar CHS Ltd, Near Allahabad Bank, Mira Road East, Taluka, District Thane - 401107
Add : 2/36 GULMOHAR CHS, NEW MIG COLONY KHERWADI, OPP RATIONING OFFICE BANDRA EAST, MUMBAI 400051
Sub: Demand Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 TO THE GUARANTOR/S.

The undersigned holding the post of **Chief Manager** in his capacity of the Authorised Officer of Central Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest, 2002 (hereinafter called the "SARFAESI Act", for the sake of brevity) hereby issues this notice to you as follows:

You are aware that at your request, you have been granted by Central Bank of India (hereinafter called 'Bank', through its Khernagar Branch, financial assistance as detailed columns 1 to 2 of **Schedule A** hereto.

The said financial assistance was sanctioned, *inter alia*, against security interest created in favour of Bank by executing, *inter alia*, security documents in the manner as detailed/mentioned in **Schedule 'B'** along with details of property.

That you did not operate the account and did not repay the dues of bank as per the terms of sanction and consequently, your account was classified a non performing asset **w.e.f 24/03/2025** in accordance with the applicable guidelines issued by Reserve Bank of India from time to time. In spite of repeated requests by Bank, you have failed to repay the dues of bank.

The facility wise details of the amount due from you are mentioned in columns 3 to 9 of **Schedule A** hereto. The total amount due against you being the sum total of all the amounts due under various financial facilities, as detailed in columns 3 to 9 of **Schedule A** hereto, comes to **Rs. 43,21,943.00/-** i.e. Forty Three lakh Twenty One Thousand Nine Hundred Forty Three Only and you have defaulted in repayment of the entire said amount.

Therefore, you are hereby called upon under Section 13(2) of SARFAESI Act, to discharge your liabilities in full by paying the entire amount due being to Rs. 43,21,943.00/- i.e. Forty Three lakh Twenty One Thousand Nine Hundred Forty Three Only, with further interest at the applicable rate/s of interest mentioned in the Schedule A from the date of notice 29/03/2025 till the date of full and final payment along with incidental expenses, charges and costs recoverable from you as per terms of contract and/or as per law, within sixty days from the date of this notice.

If you fail to repay to the Bank the total dues which you have been called upon to pay hereinabove the Bank will exercise all or any of the rights available to it under the provisions of the SARFAESI Act read with the Rules framed thereunder.

You are also put on notice that in terms of Section 13(13), you are legally bound not to transfer the secured assets detailed in **Schedule 'B'**, by way of sale, or otherwise, without obtaining prior written consent of the bank.

Your attention is also drawn to Section 29 of SARFAESI Act which provides that any contravention of provisions of this SARFAESI Act amounts to an offence punishable with imprisonment up to one year or fine or both.

This notice of demand is issued without prejudice to and shall not be construed as waiver of any other rights or remedies which the bank has already exercised and/or may exercise, including any legal action for recovery of the said dues and also for further demands for the sum that may be found /aid due and payable by you to us.

Your attention is drawn to the provisions of Section 13(8) of the SARFAESI Act, 2002 in respect of time available to you to redeem the secured assets.

Schedule-'A'
Details of financial facilities sanctioned and availed AND the details of the amount due

SN	Particulars	
1.	Type of financial facility sanctioned and availed	1. CC GENERAL MSME-3648518877
2.	Amount of the financial facility sanctioned	42,25,000.00
3.	Total amount of ledger balance outstanding on the date of notice	42,27,567.51
4.	The date up-to which the interest has been charged in the ledger	24/03/2025
5.	Amount of interest EXCLUDING PENAL INTEREST, if any, from the date the interest was last charged in the ledger 29/01/2024 to the date of notice	94,375.00
6.	Rate of interest with periodicity of compounding at which amount in column 5) has been calculated	9.1%
7.	Amount of penal interest charged without compounding from the date the penal interest was last charged up to date of notice.	61.00
8.	Incidental expenses, charges, and costs, if any, as per law/terms of sanction	-
9.	Total amount due up to the date of noticed without penal interest)	43,21,943.00

Schedule-'B'
(Details of Security Documents executed by the mortgager)

SN	Name of Document	Dt. of Execution
1.	Demand Promissory Note	31/10/2024
2.	Letter of Waiver	31/10/2024
3.	Letter if Interest Variation	31/10/2024
4.	Letter of Continuity	31/10/2024

SCHEDULE-'C'
(Detailed description of the secured asset/ Mortgaged Property/ Hypothecated Goods)

Immovable asset : Complete detailed description of Immovable property Land and Building and details of the title deed with its **boundaries:** Flat No-001 Ground Floor Building No B-29, Neelofar Shantinagar CHS Ltd. Near Allahabad Bank, Mira Road East, Taluka and District Thane -401107, Maharashtra.
(Authorised Officer)

PUBLIC NOTICE

NOTICE is hereby given that we are investigating the right, title and interest of **Diwan Developers Private Limited** (CIN U 45400 MH 2007 PTC 171977), incorporated under Companies Act, 1956 and an existing company under the Companies Act, 2013 and having its address at Office No. 1, Plot No. 2, Universal Paint Compound, Military Road, JB Nagar Marol, Andheri (East), Mumbai, Maharashtra, India - 400059, ("Owner") in respect of land bearing **CTS Nos. 366, 373, 375 and 375/1 to 17, 402 and 376, of Village Marol** being the land more particularly described in the **Schedule** hereunder written (hereby collectively referred to as "**the Property**").

NOTICE is hereby given to all concerned that if any entity/ persons including but not limited to any bank or financial institution, non-banking financial institution(s), association(s) of persons or a body(ies) of individuals (whether incorporated or not), Hindu Undivided Family (HUF), lender(s) and/or creditor(s) having any benefits, objections, claim, share, right, title, interest or demand of any nature whatsoever into, or under through the Owner upon or in respect of the Property or any part thereof or the construction thereon, including by way of development rights, FSI / TDR by operation of law or otherwise of any nature whatsoever, including by way of inheritance, exchange, share, acquisition, partition, transfer, agreement, sale, assignment, bequest, charge, mortgage, hypothecation, tenancy, let, sub-let, lease, sub-lease, lien, lis pendens, right of way, license, pledge, guarantee, easement, gift, trust, maintenance, possession, reservation, injunction, loans, advances, attachment or encumbrance, covenant or beneficial interest under any trust, right of prescription or preemption or under any contract/agreement/agreement for sale, understanding or other dispositions or otherwise in any manner whatsoever or pending litigation, partnership, joint venture, family arrangement / settlement or under any decree, order or award passed by any court or tribunal or revenue or otherwise howsoever including by operation of law, are hereby requested to intimate his/her/their share or claim, if any to the undersigned in writing with documentary proof within **14 (fourteen) days** from the date of publication of this notice at the address mentioned below.

If no such notice / claim along with supporting documents is received by us within 14 (fourteen) days from the date of publication, then it would be presumed that the Owner has an absolute right to deal with the Property and that there is no adverse right, title, interest, or demand of any nature whatsoever in respect of the Property, and the same is free from encumbrances, and no cognizance of any claim or demand that may be received by us after the expiry of the said period of 14 days, shall be taken into consideration.

SCHEDULE
All those pieces and parcels of land bearing (i) Survey No. 4 Hissa No. 1 (part) corresponding to CTS Nos. 366, 373, 375 and 375/1 to 17 measuring 8492.7 square meters (as per Property Register Card) and measuring 7412.2 square meters (as per title documents), (ii) Survey No. 21 Hissa No. 29 corresponding to CTS No. 402 measuring 2577.4 square meters (as per Property Register Card) and 2428.1 square meters (as per title documents) and (iii) CTS No. 376 measuring 360.8 square meters (as per Property Register Card), all aggregating to 11,430.9 square meters of Village Marol, Taluka Andheri, Bombay Suburban District situated at Military Road, Andheri (East), Mumbai - 400059 in Municipal Ward No. K-10819.

Dated this 21st day of April 2025.

Suhail Ahmed Khilji
Partner

TATVALEGAL
Advocates & Solicitors
101, 1st Floor, Janambhoomi Bhavan
Janambhoomi Marg, Fort - 400 001

FORM NO. 17
[See Regulation 35(1)]

DEBTS RECOVERY TRIBUNAL NO.2 AT MUMBAI
Ministry of Finance, Government of India
3rd Floor, MTNL Bhavan, Strand Road, C/ziaba Market, Colaba, Mumbai-400005

NOTICE TO SHOW CAUSE WHY A WARRANT OF ARREST SHOULD NOT BE ISSUED UNDER RULE 73 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION, 29 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993

R.P. No. 96 of 2010 Exhibit No.44
Next Date: 06.05.2025

In the matter of:
STATE BANK OF INDIA ... Certificate Holder/ (Orig. Applicant)
Versus
M/s. Royal Annum Auto Mobiles Pvt. Ltd. and Ors. ...Certificate Debtors/ (Orig. Defendants)
To,

1. **Girija Shankar Pandey**, (Certificate Debtor No.2), 1/6, Nityanand Baug Co-op. Hsg. Society, R.C. Marg, Chembur, Mumbai 400 074
And 541, Noor Mahal, B.A. Road, Matunga, Mumbai 400 019
2. **Mr. Balkrishna Rana**, (Certificate Debtor No.3), 541, Noor Mahal, B.A. Road, Matunga, Mumbai 400 019
3. **Mr. Shankar Dutt Pandey**, (Certificate Debtor No.4), 541, Noor Mahal, B.A. Road, Matunga, Mumbai 400 019
4. **Girija Shankar Pandey**, (Certificate Debtor No.5), (Legal heir of Gayatri Prasad Pandey) 1/6, Nityanand Baug Co-op. Hsg. Society, R.C. Marg, Chembur, Mumbai 400 074
And 541, Noor Mahal, B.A. Road, Matunga, Mumbai 400 019
5. **Mr. Manish Shankar Pandey**, (Certificate Debtor No.5) (Legal heir of Gayatri Prasad Pandey) 1/6, Nityanand Baug Co-op. Hsg. Society, R.C. Marg, Chembur, Mumbai 400 074
And 541, Noor Mahal, B.A. Road, Matunga Mumbai 400 019
6. **Kamal Pandey**, (Certificate Debtor No.6), 1/6, Nityanand Baug Co-op. Hsg. Society, R.C. Marg, Chembur, Mumbai 400 074 **And 541, Noor Mahal, B.A. Road, Matunga, Mumbai 400 019**

Whereas you have failed to pay the amount of arrears specified in the O.A. No.21 of 2007 drawn up by the Hon'ble Presiding Officer, Debts Recovery Tribunal No.2, Mumbai for recovery of **Rs. 2,71,33,391.00 (Rupees Two Crores Seventy One Lacs Thirty Three Thousand Three Hundred and Ninety One Only)** as on 31.03.2006 with further interest @12% p.a. plus cost payable by you as per certificate and it is proposed to execute the above Certificate by Arrest and Imprisonment of your person (s).

You are hereby required to appear before the undersigned on **06.05.2025 at 12.05 and to show cause why you should not be arrested and committed to the Civil Prison in execution of the said Certificate, Recovery Officer DRT-2, Mumbai** Given under my hand and the seal of the Tribunal, on this date: 15/04/2025

Sd/-
Recovery Officer
DRT-2, Mumbai

SEAL

FORM NO. 17
[See Regulation 35(1)]

INVITATION FOR EXPRESSION OF INTEREST FOR PRIVILEGE HEALTHCARE SERVICES PRIVATE LIMITED
OPERATING IN HEALTH CARE SERVICES, AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. Privilege Healthcare Services Private Limited CIN: UB5100MH2009PTC196802 PAN: AACCH3077M
2.	Address of the registered office Office No.1.2 & 3, 3rd Floor, Dreams Mall LBS Marg, Bhandup, Mumbai City, Mumbai, Maharashtra, India, 400078
3.	URL of website NA
4.	Details of place where majority of fixed assets are located The majority of the asset are located at Dreams Mall, Bhandup (W) Mumbai and The Mall, Malad (W).
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6.	Quantity and value of main products/ services sold in last financial year The Corporate Debtor was involved in providing health care related services. However, the Corporate Debtor is not operational since 2021.
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CA IP Shreyansh Jain
For Privilege Healthcare Services Private Limited
Reg No. IBB/IPA-001/IP-P-01683/2019 -2020/12727
Validity for Authorisation of Assignment: June 30, 2025
Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.
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Versus
M/s. Royal Annum Auto Mobiles Pvt. Ltd. and Ors. ...Certificate Debtors/ (Orig. Defendants)
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Sd/-
Recovery Officer
DRT-2, Mumbai

SEAL

KUNO CHEETAHS GET NEW HOME

FPJ News Service

BHOPAL

South African cheetahs Prabhsh and Pavak, translocated to Kuno National Park over two years ago, found a new home on Sunday when Madhya Pradesh CM Mohan Yadav released them into the Gandhi Sagar Sanctuary.

The 6-year-old male cheetahs, originally brought from South Africa's Waterberg Biosphere Reserve to Kuno in February 2023, arrived at Gandhi Sagar Sanctuary, which spans Neemuch and Mandausar districts, after a road journey.

Yadav released them in the sanctuary at Basigaon Khemla in the evening. He said four more cheetahs, proposed to be bought from Botswana in southern Africa, will also be released in Gandhi Sagar sanctuary.

"A new history has been written in Gandhi Sagar in

GANDHI SAGAR SANCTUARY, MP



view of cheetah relocation. Prabhsh and Pavak were released. I want to congratulate the people of the state and country," Yadav said.

"It is our good fortune that the most favourable conditions for the restoration of cheetahs in all of Asia exist in our country, particularly in Madhya Pradesh," he asserted.

Harassment ground for relief, not criminal offence: Delhi HC

PTI

NEW DELHI

Harassment faced by a client during the approval of insurance claims in a hospital can be a ground for seeking compensation but does not amount to a criminal offence, the Delhi High Court has said.

It said patients suffered harassment in the settlement of bills and the issue of smoothening settlement of bills and discharge of patients must be taken up by authorities.

Justice Neena Bansal Krishna made the observations, dealing with a lawyer's plea against a sessions court order refusing to uphold the summons to a private hospital in Delhi by a court on his complaint. The lawyer had undergone surgery at the hospital in 2013, accused it of cheating, misappropriation of funds and wrongful restraint.

The Brihanmumbai Electric Supply & Transport Undertaking
(OF THE BRIHANMUMBAI MAHANAGARPALIKA)
BEST BHAVAN, BEST MARG, COLABA, MUMBAI-400 001.

PUBLIC NOTICE
As directed by Maharashtra Electricity Regulatory Commission (MERC), copies of Electricity Consumer's Rights Statement are available in English as well as Marathi language at the cost of Rs. 5/- at our Customer Care offices at the following addresses:-

Ward	Address (South Zone)	Ward	Address (North Zone)
A	Assistant Administrative Manager, I.G.R. Cell, PIO & RO, Customer Care (A-Ward), BEST Undertaking, 1st Floor, Electric House, Colaba, Mumbai - 400 001. Tel.No.22049722, 22799406	E	Assistant Administrative Manager, I.G.R. Cell, PIO & RO, Customer Care (E-Ward), BEST Undertaking, 2nd floor, Printing Press Building, Mumbai Central Depot, Morland Road, Mumbai - 400 008 Tel.No.9969011671
B	Assistant Administrative Manager, I.G.R. Cell, PIO & RO, Customer Care (B-Ward), BEST Undertaking, Grd. Floor, BEST Bhavan, BEST Marg, Colaba, Mumbai - 400 001. Tel.No.22799541	F/S	Assistant Administrative Manager, I.G.R. Cell, PIO & RO, Customer Care (F/S-Ward), BEST Undertaking, 3rd Floor, New Ancillary Bldg., Wadala Depot, Wadala, Mumbai - 400 031. Tel.No.022-24190747 & 720891168
C	Assistant Administrative Manager, I.G.R. Cell, PIO & RO, Customer Care (C-Ward), BEST Undertaking, Vidyut Bldg., 3rd Floor, Pathakwadi, Mumbai - 400 002. Tel.No.8097584862	F/N	Assistant Administrative Manager, I.G.R. Cell, PIO & RO, Customer Care (F/N-Ward) BEST Undertaking, 6th Floor, New Ancillary Bldg., Wadala Depot, Mumbai - 400 031. Tel.No.24190646, 8657906869
D	Assistant Administrative Manager, I.G.R. Cell, PIO & RO, Customer Care (D-Ward), BEST Undertaking, 2nd Floor, New Ancillary Bldg., Tardeo Bus Stn., R.S.Nimkar Marg, Tardeo, Mumbai - 400 008. Tel.No.7208836092	G/S	Assistant Administrative Manager, I.G.R. Cell, PIO & RO, Customer Care (G/S-Ward) BEST Undertaking, 4th Floor, Ancillary Bldg., Tilak Road Extension, Wadala Depot, Mumbai - 400 031. Tel.No.24190703 Ext.543.
HVC	Assistant Administrative Manager, I.G.R. Cell, High Value Consumer Dept., BEST Undertaking, 4th Floor, Tardeo Bus Station Complex, R.S.Nimkar Marg, Mumbai - 400 008. Tel.No.7304456095	G/N	Assistant Administrative Manager, I.G.R. Cell, PIO & RO, Customer Care (G/N-Ward) BEST Undertaking, 2nd Floor, Transportation Engg.Bldg., Tilak Road, Dadar, Mumbai - 400014. Tel.No.8097585565.
SIMHA	Assistant Administrative Manager, I.G.R. Cell, PIO & RO, Customer Care (SIMHA), BEST Undertaking, 5th Floor, New Ancillary Bldg., Wadala Depot, Mumbai-400 031. Tel.No.24101718		

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